

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA

I.A. NO. 25 OF 2026

IN

ORIGINAL APPLICATION NO. 45 OF 2026 EZ

IN THE MATTER OF:

SUDHAKAR ROUT & ORS.

.....APPLICANTS

-VERSUS-

STATE OF ODISHA & ORS.

.....RESPONDENTS

INDEX

SL.NO	DESCRIPTION OF DOCUMENTS	PAGE
1	INDEX	1
2	An application under Section 18 read with Section 14 of the National Green Tribunal Act 2010 seeking removal of the defect in the original application;	2-6

DATED:16.02.2026

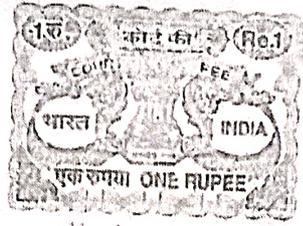
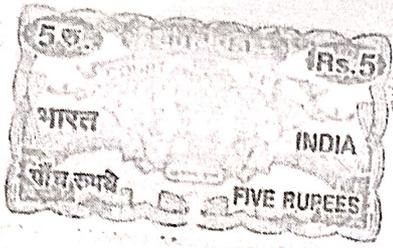
PLACE: CUTTACK

AJIT PARIJA, ADVOCATE

(Enr. No.O-1247/2011)

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA

I.A. NO. OF 2026

IN

ORIGINAL APPLICATION NO. OF 2026 EZ

IN THE MATTER OF:

Sudhakar Rout & Ors.

.....APPLICANTS

-VERSUS-

State of Odisha & Ors.

.....RESPONDENTS

An application under Section 18 read with Section 14 of the National Green Tribunal Act 2010 seeking removal of the defect in the Original Application bearing Diary No. 1902133000262026;

THE HUMBLE PETITION OF THE  
PRESENT APPLICANTS NAMED  
ABOVE.

**MOST RESPECTFULLY SHEWETH:-**

1. That, the present Original Application has been filed before this Hon'ble Tribunal challenging the illegal grant and continuance of Environmental Clearance in respect of Rahadpur Stone Quarry Cluster-7, Dharmasala Tahasil, District-Jajpur, Odisha, and the contents thereof may be read as part and parcel of this application for the sake of brevity.

PRADIP KA KUMAR MOHANTY,  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

Adw

2018-08-10

2. That, during scrutiny of the pleadings, it has been noticed that page no. 188<sup>139, 197, 198</sup> of the annexure compilation is not clearly visible/legible due to scanning and reproduction issues.
3. That, despite best efforts, a clear and readable copy of the said page is presently not available with the Applicants.
4. That, the said page does not form the foundation of the principal reliefs sought in the Original Application and the presence of an unclear page may unnecessarily cause confusion during hearing.
5. That, in the interest of proper adjudication and to avoid any procedural objection, the Applicants seek leave of this Hon'ble Tribunal to ignore/remove the illegible page no. 188 from the annexure set at the time of hearing.
6. That, this Hon'ble Tribunal, in exercise of powers under Section 14 and 18 of the National Green Tribunal Act, 2010, is empowered to regulate its own procedure and permit removal of such defects in furtherance of natural justice.
7. That, no prejudice shall be caused to the Respondents if the said illegible page is ignored, whereas refusal may cause unnecessary procedural delay.

30-10-2018

Adv

4

PRADIPTA KUMAR MOHANTY,  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

PRAYER

In view of the facts and circumstances stated hereinabove, it is most humbly prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Permit the Applicants to remove/ignore the illegible page no. 188, 189, 193, 198 of the annexure compilation during hearing of the Original Application;
- b) Treat the defect arising out of the non-visible annexure page as duly cured;
- c) Pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

And for this act of kindness the Applicants shall as in duty bound ever pray.

DATED: 16.02.2026  
PLACE: CUTTACK

  
AJIT PARIJA, ADVOCATE

(Enr. No.O-1247/2011)  
Mob:-9861696411  
Email: ajitparija27@gmail.com

2025-02-16

  
PRADIP KUMAR MOHANTA  
NOTARY, CUTTACK TOWN  
RECD.No-CN-04/1985

**VERIFICATION**

I, Sudhakar Rout, aged about 61 years, S/o-Bishwanath Rout, At-Aruha, Jharagadia, Dist-Jajpur, Odisha, 755024, I am the applicant no.1 and duly authorised by other applicant to swear the present affidavit and do hereby solemnly verify that the facts stated above are true to the best of my knowledge and belief, and no material facts have been concealed therefrom.

Date:16.02.2026

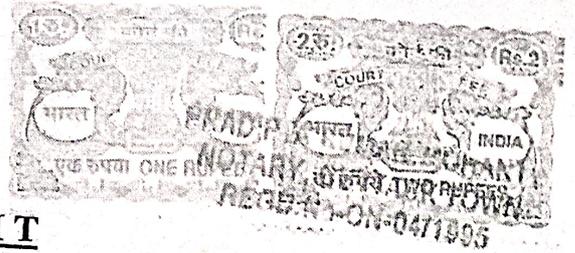
Place:Cuttack

ସୁଧାକର ରାଉତ

Signature of Applicant

Adv

PRADIPTA KUMAR MURARI,  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995



**AFFIDAVIT**

I, Sudhakar Rout, aged about 61 years, S/o-Bishwanath Rout, At-Aruha, Jharagadia, Dist-Jajpur, Odisha, 755024, do hereby solemnly affirm and state as follows:

1. That I am the Applicant No.1 in the accompanying Application and duly authorised by other applicants to swear the present affidavit and being aware of the facts thereof, I am competent to swear the present affidavit.
2. That the contents of the accompanying Application have been drafted by my counsel upon my instruction and the legal submissions therein are based upon legal advice, and are believed to be true and correct to the best of my knowledge and belief.
3. That the contents of the accompanying Application are not being reproduced in the present affidavit for the sake of brevity and the same may be read from the application and may be considered as a part and parcel of the present affidavit.

IDENTIFIED BY:

*(Signature)*  
ADVOCATE  
(A. Jit Parija)

*(Signature)*  
DEPONENT

**CERTIFICATE**

Certified that due to want of cartridge papers thick and durable plain papers have been used. And further certified that the translated copy of the annexures in odia language shall be provided as and when required by this Hon'ble Tribunal. The contents on the O.A Petition has been read over and explain to the deponent in odia.

CUTTACK

*(Signature)*  
ADVOCATE

DATE:16.02.2026

solemnly sworn before me by.....*S. Rout* FOR THE APPLICANTS  
being identified by.....*A. Parija Advocate*  
at Cuttack town. Dated.....*16/02/2026*

P.K. MOHANTY, Notary, Cuttack Town  
Regd. No-ON-04/1995

